

14/11/90

Hon. Mr. Justice K. Prath, VC.
Hon. Mr. M. Y. Pralhar, Am.

Case called. No one is present on behalf of the applicants. Dr. Dinesh Chandra is present for the respondents. He refers to an affidavit dated 16/7/90 of Sri K. K. Srinivastava, Deputy Accountant General (Works). It is stated in this application that the petition has become infunctious because subsequent to the passing of the impugned order dt. 12/10-8-83 contained in Annexures 1 & 2, ~~the~~ reverting of the petitioners from the post of Emergency Divisional Accountant to the post of Note and Drafts, both the applicants took the departmental Examinations which were held between September, 1983 and September, 1984 in which they were declared successful. It is stated that accordingly by an order dated 8/6/84, the applicant No. 1 and by an order dt. 4/1/85, the applicant No. 2 were appointed as Divisional Accountant on regular basis. Opportunity was given to the applicants to file objections, if any, to this affidavit, but no objection has been filed. It appears therefore that the applicants got appointment as regular Divisional Accountant. The prayer made by the respondents in Misc. Petition No. 509/90 supported by the aforesaid Affidavit is accepted and the petition is disposed of as infunctious.

Am.
AAI

VC.

Let 428 Misc
J. Genda
Admn 20/11/90